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## SANGEETA BHOJAK Vs RAJKUMAR BHOJAK

Court: MADHYA PRADESH HIGH COURT

Date of Decision: Jan. 30, 2017

Acts Referred: Motor Vehicles Act, 1988, Section 173, Section 173 - Appeals

Hon'ble Judges: S.K.Awasthi

Bench: Single Bench

Advocate: H K Shukla, Arvind Kumar Agarwal

## **Judgement**

Rs. 50,000/-",Towards permanent disability and loss of income.

Rs. 5000/-, Towards pain and suffering

Rs. 35387/-, Towards medical expenses